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**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**MUMBAI BENCH, MUMBAI.**

**ORIGINAL APPLICATION No.133/2019**

**Date of Decision: 18.02.2019.**

***CORAM: DR. BHAGWAN SAHAI, MEMBER (A)***  
***RAVINDER KAUR, MEMBER (J)***

Manoj Jain

Aged 41 years, Working as Superintendent of Customs (P), Presently posted at Mumbai Customs Zone-1, NCH, Mumbai. R/at Flat – 285, Block-29, Type-3 Quarters, CGS Colony, Ekta Vihar, CBD Belapur, Navi Mumbai 400 614.

... *Applicant*

*(In Person)*

**VERSUS**

1. Union of India,  
Through The Principal Commissioner of Customs (General), New Customs House, Ballard Estate, Mumbai 400 001. ... *Respondent*

**ORDER** (Oral)

*Per : Ravinder Kaur, Member (J)*

The Applicant has filed the present OA on 06.02.2019 under Section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs;

"8.a) To direct the respondent to pass appropriate order on the representation dated 03.08.2018/ Annexure A-1 regarding issuance of certificate to the applicant regarding verification of qualification Service after 18 years of service in accordance with above said letters dated 06.11.2015 and 16.10.2015 of the CBEC read with DoP&T Office Memorandum No.1/19/2013-P&PW(E)

dated 16.09.2015.

8.b) Any other relief's as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case to meet the ends of justice.

8.c) To allow the OA with costs."

2. The Applicant who appears in person submits that he has filed representation dated 03.08.2018 (Annex. A-1) with the respondents regarding issuance of certificate to the applicant regarding verification of qualifying service after 18 years of service in accordance with letters dated 06.11.2015 and 16.10.2015 of the CBEC read with DoP&T Office Memorandum No.1/19/2013-P&PW(E) dated 16.09.2015 but the same has not been disposed of despite lapse of sufficient time.

3. In the interest of justice, direction is issued to the respondents to dispose of the representation dated 03.08.2018 of the applicant vide a reasoned and speaking order within four weeks of receipt of certified copy of this order and communicate the same to the applicant within two weeks thereafter.

4. With these directions, the OA is disposed of at the admission stage itself. No order as to costs.

*(Ravinder Kaur)*  
Member (J)

*(Dr. Bhagwan Sahai)*  
Member (A)

*dm.*

*SD*  
~~SD~~  
20/2/19

